

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AELIS ENTERPRISE LEARNING AND IMPLEMENTATION SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Aelis Enterprise Learning and Implementation Solutions Private Limited.
2.	Date of incorporation of corporate debtor	21/10/2009
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs (ROC- Kolkata)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999WB2009PTC216105
5.	Address of the registered office and principal office (if any) of corporate debtor	4/8, S.N. Bannerjee Road, Barrackpore Shopping Arcade, Kolkata Paraganas North WB 700120 IN
6.	Insolvency commencement date in respect of corporate debtor	21.03.2022
7.	Estimated date of closure of insolvency resolution process	17.09.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rashmi Chhawchharia Registration. No. IBBI/IPA-001/IP-P02016/2020-2021/13148
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2A, Nandlal Jew Road, Kolkata -700026, rashmi.chhawchharia@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Annapurna Apartments, Flat 1A, 12A, Suhasini Ganguly Sarani, Kolkata-700025 cirpaelis@gmail.com
11.	Last date for submission of claims	04.04.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://www.ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Aelis Enterprise Learning and Implementation Solutions Private Limited.** on **21.03.2022**

The creditors of **Aelis Enterprise Learning and Implementation Solutions Private Limited.**, are hereby called upon to submit their claims with proof on or before **04.04.2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

RASHMI CHHAWCHHARIA
INTERIM RESOLUTION PROFESSIONAL
Regd No. IBBI/IPA-001/IP-P02016/2020-21/13148

Date : 23.03.2022
Place : Kolkata